

**PUBLIC NOTICE**

Notice is hereby given that the following shares standing in the name of **Shrey Sancheti** have been lost/misplaced/destroyed and the advertiser has applied to the company for issue of duplicate share certificate(s) in lieu thereof any person(s) who has/have claim(s) on the said shares should lodge such claim(s) with the company's registrars and transfer agents viz. Kfin Technologies Private Limited, Selenium Tower B, Plot No. 31-32 Gachibowli Financial District, Nanakramguda, Hyderabad - 500 032 within 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares.

Folio No.	No. of Shares	Certificate No.	Distinctive Nos. (From)	Distinctive Nos. (To)
BS 0000346	172	2800	127796191	127796362
	50	21938	2156061	2156110
	22	2124444	2156039	2156060
	50	1979863	113881894	113881943
	50	1979864	113881944	113881993
	172	4480	148594558	148594729
	516			

**Bajaj Holding and Investment Limited**

Folio No.	No. of Shares	Certificate No.	Distinctive Nos. (From)	Distinctive Nos. (To)
AS 0000346	172	2792	84296191	84296362

**Bajaj Finserv Limited**

Folio No.	No. of Shares	Certificate No.	Distinctive Nos. (From)	Distinctive Nos. (To)
CS 0000346	172	2807	127796191	127796362
	860	485526	795835841	795836700
	860	885526	1592243571	1592244300
	1892			

Date: 13<sup>th</sup> December 2023  
Place: Mumbai  
Sd/-  
**SHREY SANCHETI**

**PUBLIC NOTICE**

**FOR THE ATTENTION OF THE CREDITORS OF MR. ABDUL REHMAN BASHEERUDDIN**

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kochi Bench, vide its Order C/P/IB No. 12/KOB/2023 has commenced the process of Insolvency Resolution Process of Personal Guarantor, **Mr. Abdul Rehman Basheeruddin** under the provisions of Insolvency & Bankruptcy Code, 2016.

S.No.	PARTICULARS	DETAILS
1.	Name of the Personal Guarantor	ABDUL REHMAN BASHEERUDDIN
2.	Name of the Corporate Debtor against which the Personal Guarantee is invoked	FURNACE FABRICA (INDIA) LIMITED Registered Office - Opp. MILMA Dairy, Koonamthai, Edappally, Kochi - 682024; Corporate Office - EPC Center - C/16-3, TTC, MIDC Pawane, Thane-Belapur Road, Navi Mumbai - 400705
3.	Address of the Personal Guarantor	2, Deonar Farm Road, Near Thane Health Care Hospital, Zenith Park, Chembur, Mumbai - 400088
4.	Date of Commencement of the Insolvency Resolution Process of the Personal Guarantor	11th December 2023
5.	Name and registration number of the Insolvency Professional acting as the Resolution Professional	Name: Ram Ratan Kanoongo IBBI Registration No: IBBI/IPA-001/IP-P00070/2017-18/10156
6.	Address and e-mail of the Resolution Professional, as registered with the Board.	Address: 708, 7th Floor, Raheja Centre, Nariman Point, Mumbai - 400021, Maharashtra Email: rkanoongo@gmail.com
7.	Address and e-mail to be used for correspondence with the Resolution Professional	Address: Headway Resolution & Insolvency Services Pvt. Ltd., 708, 7th Floor, Raheja Centre, Nariman Point, Mumbai - 400021, Maharashtra. Email: pgr@abdulrb@gmail.com
8.	Last Date for submission of claims	3rd January 2024

The creditors of Mr. Abdul Rehman Basheeruddin are hereby called upon to submit their claims along with proof in Form B, on or before 3rd January 2024, to the Resolution Professional by way of electronic communications, courier, speed post or registered letter at the address mentioned against item no. 7. Submission of false or misleading proofs of claim shall attract penalties.

Date: 13<sup>th</sup> December 2023  
Place: Mumbai  
Sd/-  
**Ram Ratan Kanoongo**  
Resolution Professional

**INVENT ASSETS SECURITISATION & RECONSTRUCTION PRIVATE LIMITED**

Suite B, Ground Floor, Bakhtawar, 225, Nariman Point, Mumbai - 400021 Ph: 022 - 22801516

**APPENDIX-IV-A [See proviso to rule 8 r/w rule 9] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

**PUBLIC NOTICE - AUCTION CUM SALE OF IMMOVABLE PROPERTIES ("SECURED ASSETS") OF PURNANDU JAIN HUF AND MRS. ANUPAMA JAIN & MR. PURNANDU JAIN (Since deceased) ("BORROWER") FOR THE RECOVERY OF THEIR DUES UNDER RULE 8 & R/W RULE 9 OF THE SECURITY INTEREST ENFORCEMENT RULES, 2002**

Whereas under section 13(2) of the 'Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act), the Authorised Officer of Invent Assets Securitisation & Reconstruction Pvt. Ltd. (INVENT) acting in its capacity as trustee of INVENT/1516/S46 Trust had issued demand notice dated 18.01.2021 calling upon the Borrowers Purnandu Jain HUF its Guarantors, Mortgages, Co-parceners & Legal heirs of Mr. Purnandu Jain (since deceased) for the recovery of Rs. 22,54,27,946.61 (Rupees Twenty Two Crores Fifty Four Lakhs Twenty Seven Thousand Nine Hundred Forty Six and Sixty One Paise Only) and Mrs. Anupama Jain, its Guarantors & Mortgages & Legal heirs of Mr. Purnandu Jain (since deceased) a sum of Rs. 32,12,95,989.53 (Rupees Thirty Two Crores Twelve Lakhs Ninety Five Thousand Nine Hundred Eighty Nine and Fifty Three Paise Only) respectively as on 15th January, 2021 along with further interest and incidental expenses and costs within 60 days from the date of the said notice.

AND WHEREAS, the Borrowers/Guarantors/Mortgages/Co-parceners/legal heirs of Mr. Purnandu Jain (since deceased) having failed and neglected to repay the dues as per demand notice, the Authorised Officer of INVENT has taken over the Physical Possession of its mortgaged property u/s 13(4) of SARFAESI Act on 18th October, 2023.

Notice is hereby given to the public in general that Invent Assets Securitisation & Reconstruction Private Limited (INVENT) is an Asset Reconstruction Company duly registered with Reserve Bank of India under section 3 of the provisions of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act), acting in its capacity as a Trustee of 'INVENT/1516/S46 TRUST', which has acquired the entire outstanding debts of the Borrower Purnandu Jain HUF and Mrs. Anupama Jain & Mr. Purnandu Jain (Since deceased) from Central Bank of India along with all the rights, title and interests vested therein in underlying security under section 5 of the SARFAESI Act vide registered Assignment Agreement dated 25th November, 2015 duly registered with the Sub Registrar Mumbai. The security interest in the said financial assets now stand assigned/ transferred to and vested in favour of INVENT.

Offers are now invited by undersigned from intending purchasers/bidders in sealed envelopes/covers for purchase of the secured assets as described herein below for sale on "as is where is basis", "as is what is basis" and "no recourse basis under the provisions of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules 2002. The General Public is invited to participate in bid either personally or through their duly authorised agent.

1.	Name of the Secured Creditor	Invent Assets Securitisation & Reconstruction Private Limited (INVENT), acting in its capacity as a Trustee of "INVENT/1516/S46 Trust".
2.	Name of the Borrowers	Purnandu Jain HUF Mrs. Anupama Jain & Mr. Purnandu Jain (Since Deceased)
3.	Name of the Mortgages	Purnandu Jain HUF Mrs. Anupama Jain & Mr. Purnandu Jain (Since Deceased)
4.	Name of the Guarantors	1. Mrs. Anupama Jain 2. Mr. Valibhai Jain 3. Mr. Purnandu Jain (Since deceased)
5.	Total Liabilities	Purnandu Jain HUF - Rs. 22,54,27,946.61 (Rupees Twenty-Two Crores Fifty Four Lakhs Twenty Seven Thousand Nine Hundred Forty-Six and Sixty One Paise Only) AND Mrs. Anupama Jain & Mr. Purnandu Jain (now deceased) - Rs. 32,12,95,989.53/- (Rupees Thirty Two Crores Twelve Lakhs Ninety Five Thousand Nine Hundred Eighty-Nine and Fifty Three Paise Only) as on as on 15th January, 2021, with future interest at contractual rate till the date of recovery/realisation and other expenses/costs thereon. Hence total liabilities amount to Rs. 54,67,23,936.14/- (Rupees Fifty-Four Crores Sixty-Seven Lakhs Twenty-Three Thousand Nine Hundred and Thirty-Six and Fourteen Paise only)
6.	Last Date & Time for submission of bid	29th December, 2023 up to 02:00 p.m.
7.	Address at which the tender to be Submitted	Bakhtawar, Suite 'B', Ground Floor, Backbay Reclamation Scheme Block III, 229, Nariman Point, Mumbai - 400 021.
8.	Date & Time of Bid Opening	29th December, 2023 up to 04:00 p.m.
9.	Place of Auction	Bakhtawar, Suite 'B', Ground Floor, Backbay Reclamation Scheme Block III, 229, Nariman Point, Mumbai - 400 021.
10.	Description of the Immovable Property/ Secured Asset	Flat No. 3401A/B/C & Flat No. 3402A/B/C (admeasuring 5763 sq. ft. - super build-up), Oberoi Sky Heights Building No. 2, 34th Floor, Plot No. 120, Lokhandwala Complex, Andheri (West), Mumbai - 400053 together with 4 car parking space. Both the Flats are merged and will be sold as one combined Flat.
11.	Reserve Price	Rs. 27,12,00,000/- (Rupees Twenty Seven Crores Twelve Lakhs Only)
12.	Earnest Money Deposit (EMD)	10% of the Reserve price i.e., Rs. 2,71,20,000/- (Rupees Two Crores Seventy One Lakhs and Twenty Thousand Only)
13.	Inspection Date and Time	18th December, 2023 between 11.00 am to 05.00 pm.

For further details, contact Mr. Ankit Shetty, Authorised Officer, Invent Assets Securitisation and Reconstruction Company Ltd. at above mentioned address. Phone No: 9920587626, Email id: ankit.shetty@inventar.com  
For detailed terms and conditions of the sale, please refer to the link provided on www.inventar.com Secured Creditors' (INVENT) website.

Date: December 12, 2023  
Place: Mumbai  
Sd/-  
**Authorised Officer**  
Invent Assets Securitisation & Reconstruction Private Limited  
Capacity as trustee of INVENT/1516/S46 Trust

**U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD**  
9-A, RANA PRATAP MARG, LUCKNOW-226001  
Tel No. (0522) 2612849, (0522)2628310, Fax: (0522) 2627994  
Email: upsugarfed@yahoo.co.in | Website: www.upsugarfed.org

**SHORT TERM TENDER NOTICE**  
On line e-tenders are invited from manufacturers (as per details given in tender documents) for SUPPLY AND ERECTION OF 25MM & 40 MM LRB SLAP LAGGING AND ALUMINIUM CLADDING TO OUR 22 CO-OPERATIVE SUGAR FACTORIES (EXCEPT RAMALA & SATHAON) IN UTTAR PRADESH FROM ORIGINAL MANUFACTURERS and experienced parties.  
The e-tender documents with detailed specifications, terms and conditions etc. can be downloaded from e-tender portal <http://etender.up.nic.in> & federation website [www.upsugarfed.org](http://www.upsugarfed.org) time to time.  
The Managing Director Federation reserves the right to cancel any or all bids/annual e-bidding process without assigning any reason & decision of Federation will be final & binding.  
(RAMAKANT PANDEY)  
MANAGING DIRECTOR

**GANGA PHARMACEUTICALS LIMITED**  
CIN: L99999MH1989PLC053392  
Regd. Office: Gangatari, Dhanvantri Marg, Gopcharpada, Virar (E), Palghar - 401305  
Phone: 7620876456 | Website: www.ayurvedganga.com | Email: ayurvedganga@gmail.com

**NOTICE OF THE EXTRA ORDINARY GENERAL MEETING OF THE COMPANY**  
This is to inform that the Extra-ordinary General Meeting (EGM) of the Members of Ganga Pharmaceuticals Limited (the Company) will be convened on Thursday, January 04, 2024 at 2:30 p.m. (IST) Gangatari, Dhanvantri Marg, Gopcharpada, Virar (E), Palghar, Maharashtra, 401305 to transact the businesses as mentioned in the Notice convening the said EGM.

In compliance with the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management & Administration) Rules, 2014, the Company is pleased to offer Remote e-voting facility which will enable the Members to cast their votes electronically on all the resolutions set out in the Notice. The Members are provided with the facility to cast their vote electronically, through the e-voting services provided by Central Depository Services (India) Limited (CDSL) on all resolutions set forth in the Notice, from a place other than the venue of the Meeting (Remote e-voting).

A person, whose name appears in the Register of Members/Beneficial owners as on the cut-off date i.e. Friday, December 29, 2023, shall be entitled to avail the facility of remote e-voting as well as voting at the Meeting. For Remote e-voting instructions, Members are requested to go through the instructions given in the Notice of the EGM. Any person, who becomes Member of the Company after dispatch of the Notice of the Meeting but before the cut-off date, may obtain the User ID and password by sending a request at [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com). The detailed procedure for obtaining user id and password is also provided in the Notice of the EGM available on Company's website and at [www.ayurvedganga.com](http://www.ayurvedganga.com). The Members who have cast their vote by remote e-voting may attend the Meeting but shall not be entitled to cast their vote again at the EGM.

Members are informed that (a) the Company has completed the dispatch of the Notice of the EGM by December 12, 2023 through permitted modes. (b) Monday, January 01, 2024 (IST) at 9:00 a.m. and ends on Wednesday, January 03, 2024 (IST) at 5:00 p.m. (c) Remote e-voting shall not be allowed after 5:00 p.m. and the Remote e-voting module shall be disabled by CDSL for voting thereafter; (d) the Notice of the EGM have been displayed on the Company's website [www.ayurvedganga.com](http://www.ayurvedganga.com) (e) in case of any queries/grievances connected with e-voting, Members may refer "Frequently Asked Questions (FAQs) for shareholders" and "e-Voting User manual for shareholders" available at the Download section of [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com).

The results declared along with the Scrutinizer's report shall be placed on the Company's website [www.ayurvedganga.com](http://www.ayurvedganga.com), within two working days from the conclusion of the EGM and the results shall also be communicated to Stock Exchange.

By Order of the Board of Directors of Ganga Pharmaceuticals Limited  
Sd/-  
**Bharat Sharma**  
Managing Director  
DIN: 00077026

Place: Virar  
Dated: December 12, 2023  
Email ID: [bharat.sharma@gangapharma.in](mailto:bharat.sharma@gangapharma.in)

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF B2X SERVICE SOLUTIONS INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	B2X Service Solutions India Private Limited
2. Date of incorporation of corporate debtor	May 26, 2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2010PTC030520
5. Address of the registered office and principal office (if any) of corporate debtor	Unit No.1 & Part of Unit No.3, 1st Floor, 1 Wing, Tex Centre, 25-A, Chandivli Road, Andheri East, Mumbai, Maharashtra, India, 400072
6. Insolvency commencement date in respect of corporate debtor	December 08, 2023 Order downloaded on December 12, 2023.
7. Estimated date of closure of insolvency resolution process	June 04, 2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Mr. S. Gopalakrishnan (IBBI/IPR-002/IP-N00151/2017-18/10398)
9. Address and e-mail of the interim resolution professional, as registered with the Board	203, The Ghatkopar Niharik CHS, Jethabhai Lane, Ghatkopar (East), Mumbai - 400077 Email: <a href="mailto:gop33.p@gmail.com">gop33.p@gmail.com</a>
10. Address and email to be used for correspondence with the interim resolution professional	203, The Ghatkopar Niharik CHS, Jethabhai Lane, Ghatkopar (East), Mumbai - 400077 Email: <a href="mailto:b2cxpr@gmail.com">b2cxpr@gmail.com</a>
11. Last date for submission of claims	December 26, 2023
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **B2X Service Solutions India Private Limited** on December 08, 2023. The creditors of **B2X Service Solutions India Private Limited**, are hereby called upon to submit their claims with proof on or before December 22, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.  
Place : Mumbai  
Date : 12/12/2023  
S. Gopalakrishnan  
Interim Resolution Professional of  
B2X SERVICE SOLUTIONS INDIA PRIVATE LIMITED

**NOTICE**

NOTICE is hereby given that the Certificate(s) for Equity 352 (Three hundred Fifty Two shares) for face value of Rs. 10/- each Distinctive Numbers 998394 to 998569 (176 shares) and 9058894 to 9059069 (176 shares) have been lost or mislead and the undersigned have applied to the Company to issue duplicate Certificate(s) for the said shares. Any person who has a claim in respect of the said shares should lodge such claim with the Company at its Registered Office ABBOTT INDIA LTD, 3-4 COPORATE PARK, SION-TROMBAY ROAD, MUMBAI 400 071 within one month from the date of else the company will proceed to issue duplicate certificates.

Names of the shareholders  
**SHRIPAD VASUDEO GODBOLE**  
**SMITA SHRIPAD GODBOLE**  
**( SMITA KESHAV GADGIL)**

**NOTICE**

NOTICE is hereby given that the Certificate(s) for Equity 480 ( Four hundred Eighty shares) for face value of Rs. 10/- each Distinctive Numbers 918879 to 919118 ( 240 shares) and 8994138 to 8994377 ( 240 shares) have been lost or mislead and the undersigned have applied to the Company to issue duplicate Certificate(s) for the said shares. Any person who has a claim in respect of the said shares should lodge such claim with the Company at its Registered Office ABBOTT INDIA LTD, 3-4 COPORATE PARK, SION-TROMBAY ROAD, MUMBAI 400 071 within one month from the date of else the company will proceed to issue duplicate certificates.

Names of the shareholders  
**SHRIPAD VASUDEO GODBOLE**  
**SMITA SHRIPAD GODBOLE**  
**( SMITA KESHAV GADGIL)**

**NOTICE OF LOSS OF SHARE CERTIFICATE LARSEN & TOUBRO LTD.**

Notice is hereby given that the following Share Certificates in the name of Purushottam Ramappa Kanchan under Folio - P76342351 Larsen & Toubro Ltd. QTY 250 issued by the company are stated to have been lost or misplaced and the registered holder thereof has applied to the company for the issue of Duplicate Certificates.

Share Certificate Nos.	No. of Shares	Distinctive Nos.	Name of Registered Holder
182077	50	11510883 to 11510932	Purushottam Ramappa Kanchan
412620	100	584818149 to 584818248	Purushottam Ramappa Kanchan
478164	100	622223770 to 622223869	Purushottam Ramappa Kanchan

The public is hereby warned against purchasing or dealing in any way, with the above Share Certificates. Any person(s) who has/have any claim(s) in respect of the said Share Certificates should lodge such claim(s) with the company at its registered office at the address KF Intech, Selenium Tower B, Plot No. 31-32 Gachibowli, Financial District, Nanakramguda, Seri, Telangana, Hyderabad - 500 032 within 15 days of publication of this notice, after which no claim will be entertained and the company will proceed to issue duplicate Share Certificates.

# Coins of different designs in same denomination remain in circulation at the same time as coins have a long life.

## Accept them without hesitation

- Do not believe in misleading information or rumours about coins
- Bank branches are required to accept coins from the public\*

\*Terms & conditions apply

For more details, visit <https://rbikehtahai.rbi.org.in/coins> or call 14440

For feedback, write to [rbikehtahai@rbi.org.in](mailto:rbikehtahai@rbi.org.in)

Issued in public interest by  
**भारतीय रिज़र्व बैंक**  
**RESERVE BANK OF INDIA**  
[www.rbi.org.in](http://www.rbi.org.in)

**SpiceJet Limited**

Regd Office : Indira Gandhi International Airport, Terminal 1D, New Delhi 110 037  
CIN: L51909DL1984PLC288239  
E-mail: [investors@spicejet.com](mailto:investors@spicejet.com) | Website: [www.spicejet.com](http://www.spicejet.com) | Telephone: +91 124 391 3939 | Facsimile: +91 124 391 3888

**Extract of Unaudited Standalone and Consolidated Financial Results for the quarter and six months period ended 30 September 2023** (Rupees in millions)

S. No.	Particulars	Standalone						Consolidated					
		Quarter ended			Six months period ended			Quarter ended			Six months period ended		
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	
	30-Sep-23	30-Jun-23	30-Sep-22	30-Sep-23	30-Sep-22	31-Mar-23	30-Sep-23	30-Jun-23	30-Sep-22	30-Sep-23	30-Sep-22	31-Mar-23	
1	Total income from operations	14,252.9	20,017.4	19,526.2	34,270.3	44,093.8	88,688.4	14,288.3	20,035.9	19,544.7	34,324.3	44,116.4	88,735.9
2	Net (Loss) / Profit for the period (before Tax, Exceptional and/or Extraordinary items)	(4,315.4)	2,045.6	(8,378.8)	(2,269.8)	(16,267.1)	(15,030.2)	(4,494.3)	1,976.3	(8,332.3)	(2,518.1)	(16,168.4)	(15,129.5)
3	Net (Loss) / Profit for the period before tax (after Exceptional items)	(4,315.4)	2,045.6	(8,378.8)	(2,269.8)	(16,267.1)	(15,030.2)	(4,494.3)	1,976.3	(8,332.3)	(2,518.1)	(16,168.4)	(15,129.5)
4	Net (Loss) / Profit for the period after tax (after Exceptional and/or Extraordinary items)	(4,315.4)	2,045.6	(8,378.8)	(2,269.8)	(16,267.1)	(15,030.2)	(4,494.3)	1,976.3	(8,332.3)	(2,518.1)	(16,168.4)	(15,129.5)
5	Total Comprehensive Income for the period [Comprising (Loss) / Profit for the period (after tax) and Other Comprehensive Income (after tax)]	(4,284.5)	2,045.3	(8,347.7)	(2,239.1)	(16,227.0)	(15,031.3)	(4,461.0)	1,975.4	(8,299.9)	(2,485.6)	(16,127.2)	(15,130.0)
6	Total Comprehensive Income for the period [Comprising (Loss) / Profit for the period (after tax) and Other Comprehensive Income (after tax)] attributable to :												
	- Owners of the holding company	-	-	-	-	-	-	(4,456.7)	1,975.8	(8,300.8)	(2,481.0)	(16,129.2)	(15,128.1)
	- Non-controlling interests	-	-	-	-	-	-	(4.2)	(0.4)	0.9	(4.6)	2.0	(1.8)
7	Equity share capital	6,841.4	6,018.5	6,018.5	6,841.4	6,018.5	6,018.5	6,841.4	6,018.5	6,018.5	6,841.4	6,018.5	6,018.5
8	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the year ended March 31, 2023.	-	-	-	-	-	(38,334.5)	-	-	-	-	-	(64,521.6)
9	Earnings Per Share (of Rs.10/- each) (not annualized)												
	a) Basic (Rs)	(6.89)	3.40	(13.92)	(3.70)	(27.03)	(24.97)						